

औद्योगिक वित्त निगम द्वारा निर्धारित किये जाएं, वस्त्र आयुक्त के माध्यम से प्रस्तुत किये जाएंगे ;

12. इन आवेदन पत्रों के सम्बन्ध में कार्यवाही वस्त्र आयुक्त द्वारा आवेदनकर्ता मिलों के निर्यात निष्पादन के क्रम में की जाएगी और ऋणों के देने के सम्बन्ध में और यदि अनुमत हो तो ब्याज की रियायती दर के सम्बन्ध में अपनी सिफारिशों के साथ उन्हें औद्योगिक वित्त निगम को अग्रेषित कर दिया जायगा

PURCHASE OF RUBBER BY CENTRE

1266. SHRI C. K. CHANDRAPPAN : Will the Minister of FOREIGN TRADE be pleased to state:

- (a) the amount spent by the Centre for buying rubber from open market in Kerala last year;
- (b) how far it has averted the crisis in rubber industry; and
- (c) whether this policy will continue this year too ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) As there was fall in indigenous rubber prices due to low off-take by the manufacturers, the State Trading Corporation was directed in October, 1970 to enter in the rubber purchase operations. The Corporation has got 4 centres at Cochin, Kottayam, Calicut and Parakod and rubber purchase operations are continuing. In December 1971, Government of Kerala were given a loan of Rs. 2.5 crores for rubber purchase operations and two instalments of Rs. 50 lakhs each have since been released for the purchase of rubber from small growers.

Rubber was purchased by State Trading Corporation and Kerala State Government at a value of Rs. 6.53 crores during the year 1971.

(b) and (c). The price of rubber has not improved to the notified level. However, the price prevailing at Rs. 375

per 100 kgs. for lot rubber in December, 1971 has risen to Rs. 465 per 100 kgs. as on 21-3-1972. The entry of the Kerala State Government in December, 1971 in addition to S. T.C. in the rubber market has helped the rubber industry and is expected to stabilise prices of rubber.

COMPLAINT RE : DISTRIBUTION OF RAW CASHW NUTS

1267. SHRI C. K. CHNADRAPPAN : Will the Minister of FOREIGN TRADE be pleased to state:

- (a) whether Government have received any complaint regarding the policy of the Cashew Corporation of India in distributing the raw cashew nuts;
- (b) if so, the nature of the complaint; and
- (c) the decision of the Government thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) Yes, Sir.

(b) The distribution of raw cashew nuts should be made only on the basis of the past export performance of the parties.

(c) The Standing Advisory Committee of Cashew Corporation of India which includes representatives of the industry also, has reviewed the matter and recommended that the present distribution policy should be continued for distribution of raw cashew nuts. The Government is examining the recommendation.

REORGANISATION OF KERALA HANDLOOM INDUSTRY

1268. SHRI C. K. CHANDRAPPAN : Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether Government have received any comprehensive scheme from Kerala proposing the reorganisation of the handloom industry and seeking centre's assistance;

(b) if so, the salient features of this scheme; and

(c) the decision taken by the Centre in the matter ?